

ITEM NOS. (4 + 5 + 37)

COURT NO.1

SECTION PIL-W, XVI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(BY COURTS MOTION)

INTERLOCUTORY APPLICATION(S) FOR 11.11.2025

[ 1 ] I.A. NOS. 252275, 252279 & 252282 OF 2025 [Applications for Impleadment, Directions & Exemption from filing O.T. on behalf of 'Centre for Sustainable Green Economy, through its Authorized Representative, Naresh Chaudhary ' filed by Ms. Rani Mishra, Advocate] IN RE: CENTRE FOR SUSTAINABLE GREEN ECONOMY, THROUGH ITS AUTHORIZED REPRESENTATIVE, NARESH CHAUDHARY

[ 2 ] I.A. NOS. 252829 & 252832 OF 2025 [Applications for Impleadment & Directions on behalf of 'Vishal Chandel' filed by Ms. Rani Mishra, Advocate] IN RE: VISHAL CHANDEL

[ 3 ] I.A. NO. 276882 OF 2025 (CEC Report No. 52 of 2025) IN RE: THE DIRECTORATE OF NAVAL PROJECT (DELHI), NAVAL HEADQUARTER, MINISTRY OF DEFENCE, NAU SENA BHAWAN, DELHI CANTT.

[ 4 ] IN RE : CORBETT TIGER RESERVE (FOR THE STATE COMPLIANCE) I.A. NO. 20650 OF 2023 (CEC REPORT NO. 3/2023 - REPORT OF CEC IN APPLN. NO. 1558/2021 FILED BEFORE IT BY GAURAV KUMAR BANSAL) WITH I.A. NO. 75033 OF 2023 (Application For Exemption From Filing O.T.) AND I.A. NO. 199355 OF 2024 (CEC REPORT NO. 16/2024 - INTERIM REPORT OF THE CEC ON APPLN. NO. 1578/2024 FILED BY SHRI ABHIJAY NEGI IN I.A. NO. 20650/2023) IN RE : GAURAV KUMAR BANSAL

ARAVALI BATCH:

[ 5 ] WRIT PETITION (CIVIL) NO. 202 OF 1995 (Under Article 32 of the Constitution of India) (i) I.A. NO. 105701/2024 (CEC REPORT NO. 03/2024) [CEC Report No. 3 dt. 07.03.2004 regarding in compliance of the order dt.10.01.2024 of the Hon'ble Court. Accordingly, the CEC is of the opinion that these three I.As Nos. 87550, 107909 and 112526 of 2023 may be considered after this Hon'ble Court considers and decides on the broader issues about mining in Aravali Hill and Ranges. AND

(ii) IN RE: MINING IN ARAVALLI IN THE STATE OF HARYANA I. A. NOS.

828, 839, 840, 850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139, 2205, 2445, 2536, 2567, 2574, 2636, 2658-2659, 2719, 2761, 2765, 2766, 2767, 2768-2769, 128672 and 128673/2019 IN 2858/2010, 2872-2873, 2932, 2933, 2934, and 2879/2010, 3086/2010, 3089-3090/2011, 3091, 3137, I.A. D. NO. 76048/2009, 3597, I. A. D. No. 76051/2009, 3605, 3606, 3811-3812/2014, 3815, 32330/2021 AND 40279/2021

I.A. RELATED TO CONSTRUCTION 1276-1277 [Second Monitoring Report dt. 28.10.2002 of CEC regarding large scale illegal mining of stones in the forest area in aravali hills around kot village located off the road mid-way between ballabgarh-sohna road near dhauj, and Applications for Impleadment, Intervention, Directions, Modification/directions of court's order dt. 30.10.2002, Clarification/Modification of Order's dated 29.10.2002 AND 09.12.2002, 16.12.2002, Permission, permission to file additional affidavit/documents, exemption from filing O.T., Clarification/Modification of Order's dated 08.10.2009 and applications for recalling of Court's Order dated 12.12.2018 in I.A. NO. 2858/2010]

(iii) IN RE: MINING IN RAJASTHAN 828/02 in W.P.(C) No. 202/1995 and 833/02, 834-835/02, 837/02, 846-847/02, 893-894/02, 901-902/03, 903-904/03 in 828/02, 1310/05 in 833/02, 1329/05 in 1310/05, 1331/05 in 1310/05, 1450-1452/05 in 1310/05, 2447/08 in 828/02, 2602/09 in 828/02, 2758-2759/09 in 828/02, 2803/10 & 3210/11 in 2758-2759/09, 2814/10 in 1310/05, 2834, 2836/10 in 1310/05, 2837, 2839/10 in 1310/05, 2840/10 in 2814/10 in 828/02 in 828/02, 2883-2885/10 in 1310, 2887-2889/10 in 1310, 2891, 2893/10, 3125/11 in 2877-2879/10, 3129/11 in 2874-2876/10, alongwith Rajasthan Mining, 3281/11 in 2834-2836, 3296/11 in 1310(fresh), 3361-3362/12, 3394, 3396/12 in 1310, 3397/12 in 828, 3919-3920/2015 in 2891-2893, 3951 in 834-835, 3952 in 2814-2815 in 1310 I.A.No. 3957 In I.A.No. 828 In W.P.(C)No. 202/1995 I.A.No. 27190 AND 46116 of 2019, 49985/2019 (App. For O/T) in I.A. no. 3361-3363, 50600, 50604, 57647/2019, 57468, 57653/2019, 60991, 60995, 60999/2019, 141355/2019 in I.A. NO. 50600 AND 50610 OF 2019, 153523 AND 153524/2019 in I. A. No. 828 [Second Monitoring Report dated 28.10.2002 of Central Empowered Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Exemption from filing O.T., Modification/ Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828]

(iv) I. A. NOS. 110282, 110283, 111437 AND 111438 OF 2025 [Applications for Direction, O.T. and Impleadment and O.T.] IN RE : INDIAN SOAPSTONE PRODUCERS ASSOCIATION AND

**[(iv) (a)] I. A. NOS. 89008 AND 89010 OF 2025 [APPLICATIONS FOR DIRECTIONS AND EXEMPTION FROM FILING O.T.] WITH I.A. NO. 139000 OF 2025 (Application for Exemption from filing O.T. in Reply) IN RE : OM PRAKASH GUPTA AND**

**[ (iv) (b) ] I.A. NO. 221400 OF 2025 (Application for Directions on behalf of 'State of Rajasthan' filed by Ms. Nidhi Jaswal, Advocate) WITH I.A. NO.....OF 2025 (CEC REPORT NO. 57 OF 2025 IN I.A. NO. 221400/2025) IN RE: STATE OF RAJASTHAN AND**

**(v) I.A. Nos. 123463, 123464 of 123465 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123488, 123489 & 123490 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123668, 123669 & 123670 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123997, 123998 & 123999 of 2025 (Applications for Directions, Intervention and O.T.) IN I.A. Nos. 2825-2827 of 2010 IN RE : CHANDRA KANT BIYANI IN RE : ANITA BIYANI AND**

**(vi) I. A. NOS. 107906 AND 107909/2023 [APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND**

**(vii) I. A. NOS. 112525, 112526 AND 112527/2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND**

**(viii) I. A. NOS. 87544, 87550 AND 91723 OF 2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S. KRISHNA MINERS AND TRADERS, RAJASTHAN AND**

**(ix) I. A. NOS. 69040, 69044 AND 69050/2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT] IN RE : JAIN KUMAR JAIN AND**

**(x) I. A. NOS. 8156, 8157 AND 8155 OF 2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT, IN RE : M/S. SHIV GRIT UDYOG, RAJASTHAN AND**

**(xi) I. A. NOS. 123906 & 123914 OF 2025 [APPLICATIONS FOR IMPLEADMENT & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) WITH I. A. NOS. 123923 & 123924 OF 2025 [APPLICATIONS FOR DIRECTIONS & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) IN RE : MAKRANA KHAAN ANVM MAJDOOR WELFARE SOCIETY, THROUGH ITS AUTHORIZED REPRESENTATIVE SH. UTKARSH BANSAL AND**

**[ 6 ] WRIT PETITION (CIVIL) NO. 4677 OF 1985 (Under Article 32 of the Constitution of India)**

**(i) IAS RELATED TO HARYANA MINING (I.A.Nos. 1785, 1967 AND 2152 IN 1967, 1962, 2443, 2186 AND 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866 1858- 1859, , 1891-1893, 1895,**

1896, 1906, 1907-1908, 1968, 2451, 2336, IA D. NO. 58737, IA NOS. 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486-2488 AND 2492, 2385, 2143, 2623, 2624, , 1937, 2415, 2579, 2780-2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 & 35781/2021, 43001/2021 AND IA NO. 42525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, 93600/2021, 92854 & 92850/2023, 81251, 81253/2023 AND 113069/2024 ALONGWITH C.P.(C) NO. 186/2003)

(ii) IAS RELATED TO CONSTRUCTION (I.A.Nos. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888, 2386 AND 2387, 2392, 2103, 2355- 2357, 2577-2578, 2575- 2576, 1894, 2497-2498, 2514- 2515, 2595-2596, 2600-2602, 2603, 2604-2605, 2606-2607, 2608-2609, 2610-2611, 1938, 2684-2687, 2720-2721, 2758-2759, 2760-2761, 66059/2017 AND 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127, 134352/2020 AND 97884, 97894, 97887 AND 97899/2021) (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS)

THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], MR. SIDDHARTHA CHOWDHURY, ADVOCATE [A.C.] MR. K. PARAMESHWAR, SR. ADVOCATE [A.C.] MR. G.S. MAKKER, ADVOCATE MR. S.N. TERDAL, ADVOCATE DR. N. VISAKAMURTHY, ADVOCATE FOR S. NO. [ 1 ] MR. K. PARAMESHWAR (A.C.), MS. RANI MISHRA FOR S. NO. [ 2 ] MR. K. PARAMESHWAR (A.C.), MS. RANI MISHRA FOR S.NO. [ 3 ] MR. K. PARAMESHWAR (A.C.) FOR S. NO. [ 4 ] MR. K. PARAMESHWAR (A.C.), DR. ABHISHEK ATREY (FOR STATE OF UTTARAKHAND), MR. G.S. MAKKER, MR. M.K. MARORIA (FOR C.B.I.) FOR S. NO. [5 (i) ] MR. K. PARAMESHWAR (A.C.) FOR S. NO. [5 (ii) ] MR. K. PARAMESHWAR (A.C.), MS. HEMANTIKA WAHI, MR. AMIT KUMAR, MR. SHASHI B. UPADHYAY, MR. E.M.S. AMAN, MR. SURYA KANT, M/S. J.S. WAD AND CO., MS. MADHU SIKRI, MR. ASHOK K. MAHAJAN, MS. SUMITA RAY, MR. SRI PAL SINGH, MS. JYOTI MENDIRATTA, MR. KAMAL MOHAN GUPTA, DR. MONIKA GUSAIN, MS. DIKSHA RAI, MR. TARUN GUPTA FOR S. NO. [5 (iii) ] MR. K. PARAMESHWAR (A.C.), MS. RUCHI KOHLI, MS. SUMITA HAZARIKA, MS. SANDHYA GOSWAMI, MS. SHOBHA, MR. V. BALACHANDRAN, MR. ANIL NAG, , MR. PRAVEEN JAIN, MR. K. RAJEEV, MR. S.K. SINHA, MS. BINU TAMTA, MR. SARAD KUMAR SINGHANIA, GROUP CAPTAIN KARAN SINGH BHATI, MS. ARUNA GUPTA, MR. NAVEEN CHAWLA, MS. A. SUMATHI, MR. SYED MEHDI IMAM, MS. AISHWARYA BHATI, MS. SURUCHI AGGARWAL, MR. SATYA MITRA, MR. ARUNESHWAR GUPTA FOR S.NO. [5 (iv) ] MR. K. PARAMESHWAR (A.C.), MS. SAKSHI KAKKAR FOR S.NO. [5 (iv) (a) ] MR. K. PARAMESHWAR (A.C.), MS. ARUNA GUPTA, MS. NIDHI JASWAL (STATE OF RAJASTHAN) FOR S.NO. [5 (iv) (b) ] MR. K. PARAMESHWAR (A.C.), MS. ARUNA GUPTA, MS. NIDHI JASWAL (STATE OF RAJASTHAN) FOR S.NO. [5 (v) ] MR. K. PARAMESHWAR (A.C.), MR. K. PAARIVENDHAN FOR S.NO. [5 (vi) ] MR. K. PARAMESHWAR (A.C.), MS. ARUNA GUPTA, MR. SANDEEP KR. JHA FOR S.NO. [5 (vii) ] MR. K.

PARAMESHWAR (A.C.), MS. ARUNA GUPTA, MR. SANDEEP KUMAR JHA FOR S.NO. [5 (viii) ] MR. K. PARAMESHWAR (A.C.), MS. ARUNA GUPTA, MR. SANDEEP KUMAR JHA FOR S.NO. [5 (ix) ] MR. K. PARAMESHWAR (A.C.), MS. ARUNA GUPTA FOR S.NO. [5 (x) ] MR. K. PARAMESHWAR (A.C.), MR. CHANDRA BHUSHAN PRASAD FOR S.NO. [5 (xi) ] MR. K. PARAMESHWAR (A.C.), MR. SHREY KAPOOR FOR S. NO. [ 6 (i) (ii) ] Mr. S. Guru Krishna Kumar, Sr. Advocate (A.C.) Ms. Anitha Shenoy, Sr. Advocate (A.C.) Mr. A.D.N. Rao, Sr. Advocate (A.C.) Mr. Siddhartha Chowdhury, Advocate (A.C.) Petitioner-In-Person Mr. G.S. Makker, Mr. Amrish Kumar, Ms. Anil Katiyar, Mr. Raj Bahadur Yadav, Mr. Sanjay Kumar Visen Ms. Monika Gusain Ms. Binu Tamta, M/S Mitter And Mitter And Co., Mr. Shekhar Kumar, Mr. M.C. Dhingra, Mr. Vishwajit Singh. Mr. Yashpal Singh Deora, Mr. Pravir Chaudhary, Mr. R.C. Kohli, Mr. T.V. George, Ms. Sharmila Upadhyay, Mr. Ambhoj Kumar Sinha, Ms. Madhu Sikri, Mr. Binay Kumar Das, Mr. Somnath Mukherjee, Mr. Ajit Sharma, Mr. Arun Kumar Beriwal, Ms. Kaveeta Wadia, Mr. Krishnanand Pandey, Mr. Kamal Mohan Gupta, Mr. Umesh U. Khaitan, Applicant In Person, Ms. Vijaylakshmi Menon, Mr. Ajay Pal, Mr. Manoj Kr. Mishra, Mr. Satyendra Kumar, Ms. S. Janani, Mr. Tejaswi Kr. Pradhan, Mr. Devashish Bharuka, Ms. Anuradha Mutatkar, Mr. Haresh Raichura, Dr. Surender Singh Hooda, Ms. Kiran Kr. Patra, Mr. Naveen R. Nath, Ms. Shobha, Mr. V.K. Verma, Ms. Prerna Mehta, Mr. K.V. Mohan, Mr. Guntur Pramod Kumar Ms. Mayuri Raghuvanshi, Mr. Sunny Choudhary, Mr. Tarun Gupta, Mr. Kaushal Yadav, Mr. A. Karthik, Advocates

**ITEM NO.5**

**WRIT PETITION (CIVIL) NO. 4677/1985**

ONLY (1) HARYANA MINING MATTERS I.A.No. 1785, 1967, 2152 IN 1967, 1962, 2443, 2186, 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866, 1858 and 1859, , 1891, 1892 and 1893, 1895, 1896, 1906, 1907 AND 1908, 1968, 2451, 2336, IA D. NO. 58737, 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486, 2487, 2488 AND 2492, 2385, 2143, 2623, 2624, 1937, 2415, 2579, 2780, 2781, 2782, 2783, 2784 AND 2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 AND 35781/2021, 43525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, I.A. NO. 93600/2021, 92854 AND 92850/2023, 81251, 81253/2023 AND 113069/2024 (2) CONTRUCTIONS MATTERS I.A.No. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888 AND 2386 AND 2387, 2388, 2392, 2103, 2355, 2356 AND 2357, 2577 AND 2578, 2575 AND 2576, 1894, 2497 AND 2498, 2514, 2515, 2595, 2596, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 1938, 2684, 2685, 2686 AND 2687, 2720, 2721, 2758, 2759, 2760, 2761, 66059/2017, 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127 AND 134352/2020, 97884, 97894, 97887, 97899/2021 (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE

REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS) IN W.P.(C) NO. 4677/1985 "ONLY" ARE LISTED &quot;ONLY&quot;; NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S. GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. MANAN VERMA, MR. G.S. MAKKER, MR. AMRISH KUMAR, MS. ANIL KATIYAR, MR. RAJ BAHADUR YADAV, MR. SANJAY KUMAR VISEN MS. MONIKA GUSAIN MS. BINU TAMTA, M/S MITTER AND MITTER AND CO., MR. SHEKHAR KUMAR, MR. M.C. DHINGRA, MR. VISHWAJIT SINGH. MR. YASHPAL SINGH DEORA, MR. PRAVIR CHAUDHARY, MR. R.C. KOHLI, MR. T.V. GEORGE, MS. SHARMILA UPADHYAY, MR. AMBHOJ KUMAR SINHA, MS. MADHU SIKRI, MR. BINAY KUMAR DAS, MR. SOMNATH MUKHERJEE, MR. AJIT SHARMA, MR. ARUN KUMAR BERIWAL, MS. KAVEETA WADIA, MR. KRISHNANAND PANDEY, MR. KAMAL MOHAN GUPTA, MR. UMESH U. KHAITAN, APPLICANT IN PERSON, MS. VIJAYLAKSHMI MENON, MR. AJAY PAL, MR. MANOJ KR. MISHRA, MR. SATYENDRA KUMAR, MS. S. JANANI, MR. TEJASWI KR. PRADHAN, MR. DEVASHISH BHARUKA, MS. ANURADHA MUTATKAR, MR. HARESH RAICHURA, DR. SURENDER SINGH HOODA, MS. KIRAN KR. PATRA, MR. NAVEEN R. NATH, MS. SHOBHA, MR. V.K. VERMA, MS. PRERNA MEHTA, MR. K.V. MOHAN, MR. GUNTUR PRAMOD KUMAR MS. MAYURI RAGHUVANSHI, MR. SUNNY CHOUDHARY, MR. TARUN GUPTA, MR. KAUSHAL YADAV, MR. A. KARTHIK

**ITEM NO. 37**

**TRANSFERRED CASE (CRIMINAL) NO. 2/2025  
(FOR ADMISSION)  
(BY COURTS MOTION)**

**Date : 11-11-2025 These petitions were called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN  
HON'BLE MR. JUSTICE N.V. ANJARIA**

**AMICUS CURIAE: Mr. K. Parameshwar, Sr. Advocate [A.C.]  
Mr. Mukunda, Adv.  
Ms. Kanti, Adv.  
Mr. Shreenivas Patil, Adv.  
Ms. Raji Gururaj, Adv.**

**For Petitioner(s):**

**Mr. Chanchal Kumar Ganguli, AOR  
M/S. PLR Chambers And Co., AOR**

**Mr. Syed Mehdi Imam, AOR  
Mr. Mohd Parvez Dabas, Adv.  
Mr. Uzmi Jamil Husain, Adv.**

**Mr. T. Harish Kumar, AOR**

Mr. Yashraj Singh Deora, Sr. Adv.  
Ms. Anupama Dhurve, Adv.  
Mr. Priyesh Mohan Srivastava, Adv.  
Mr. Sriram Krishna, Adv.  
M/s Mitter & Mitter Co., AOR

M/S. Lawyer S Knit & Co, AOR

Petitioner-in-person

Mr. Manan Verma, AOR

For Respondent(s) :

Ms. Aishwarya Bhati, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Ruchi Kohli, Sr. Adv.  
Ms. Suhasini Sen, Adv.  
Mr. Gaurang Bhushan, Adv.  
Mr. Baij Nath Patel, Adv.  
Mr. Rohan Gupta, Adv.

Mr. Gaichangpou Gangmei, AOR  
Mr. Maitreya Mahaley, Adv.  
Mr. Yimyanger Longkumer, Adv.  
Mr. Kamei Bestman Kabui, Adv.

Mr. Raj Kishor Choudhary, AOR  
Mr. Shakeel Ahmed, Adv.  
Mr. Vikram Patralekh, Adv.  
Ms. Pratibha Singh, Adv.  
Ms. Shalini Tripathi, Adv.  
Mr. Nakul Chaudhary, Adv.  
Mr. Himanshu Gupta Is, Adv.

Mr. Shuvodeep Roy, AOR  
Mr. Deepayan Dutta, Adv.  
Mr. Saurabh Tripathi, Adv.

Ms. Charu Mathur, AOR  
Mr. A. Venayagam Balan, AOR

Mr. Sudarsh Menon, AOR  
Ms. Usha Rani Pradhan, Adv.

Mr. Ramesh Babu M. R., AOR  
Mr. Vikrant Singh Bais, AOR  
Mr. Shiva Pujan Singh, AOR  
Ms. K. V. Bharathi Upadhyaya, AOR

Mr. Rajiv Mehta, AOR  
Mr. Ejaz Maqbool, AOR  
Mr. Rajesh, AOR  
M/S. Corporate Law Group, AOR  
Mr. Lakshmi Raman Singh, AOR  
Mr. B V Deepak, AOR  
Mr. T. N. Singh, AOR  
Mr. C. L. Sahu, AOR

Ms. Sumita Hazarika, AOR  
Ms. Kalpana K Tripathy, Adv.  
Mr. Prakhar Gupta, Adv.

Ms. Abha R. Sharma, AOR  
Mr. Abhishek Chaudhary, AOR

Mr. Rajesh Singh, AOR  
Mr. Hitesh Kumar Sharma, Adv.  
Mr. Amit Kumar Chawla, Adv.  
Mr. Mahi Pal Singh, Adv.  
Mr. Rajesh Singh, Adv.  
Mr. Akhileshwar Jha, Adv.  
Mr. Varun Varma, Adv.  
Mr. Narendra Pal Sharma, Adv.  
Mr. Chaman Sharma, Adv.  
Mr. Saurabh Kumar Solanki, Adv.  
Ms. Manisha Chawla, Adv.  
Ms. Niharika Dwivedi, Adv.  
Ms. Gurjinder Kaur, Adv.  
Mr. Shubham Rajhans, Adv.  
Mr. Ishank Ranjan, Adv.  
Mr. Prakhar Shukla, Adv.  
Ms. Shreya Jha, Adv.  
Ms. Aushi, Adv.  
Mr. Supriya, Adv.  
Ms. Swati Vishan, Adv.

Mrs. Rekha Pandey, AOR  
Mr. Gopal Singh, AOR  
Mr. T. V. George, AOR  
Mr. Krishnanand Pandeya, AOR

Mr. Neeraj Shekhar, AOR  
Mr. Rajesh Maurya, Adv.  
Mrs. Kshama Sharma, Adv.  
Mr. Ujjwal Ashutosh, Adv.

Ms. Asha Gopalan Nair, AOR  
Mr. Shashikant Pralhad Chaudhari, Adv.

Mr. Himanshu Shekhar, AOR  
Mr. Parth Shekhar, Adv.  
Mr. Shubham Singh, Adv.  
Mr. Youkteshwari Prasad, Adv.  
Ms. Ambali Vedasen, Adv.  
Mr. Mukesh Kumar Verma, Adv.  
Mr. Arvind Kumar Tomar, Adv.  
Mr. Rayi Peddi Raju, Adv.  
Mr. Rajat Sinha Roy, Adv.  
Mr. Mayur Raj, Adv.  
Mr. Nikhil Kumar, Adv.  
Mr. Shalini Satyanarayan, Adv.  
Mr. Soumydeep Chatterjee, Adv.  
Mr. Darshan Chandrakant Siddarkar, Adv.  
Mr. Vijay Singh, Adv.

Ms. Hemantika Wahi, AOR

Mr. Mohd. Irshad Hanif, AOR  
Ms. Rifat Ara Butt, Adv.

Mr. Punit Dutt Tyagi, AOR  
Mr. Rathin Das, AOR  
Mr. Ratan Kumar Choudhuri, AOR  
Mr. Sudhir Kulshreshtha, AOR  
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Mr. K. Paarivendhan, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

**[1] I.A. NOS. 252275, 252279 & 252282 OF 2025:**

1. We are not inclined to entertain these applications.
2. Learned counsel for the applicant(s), therefore, seeks permission to withdraw these applications with liberty to approach the jurisdictional High Court.
3. Permission is granted.
4. These applications are, therefore, disposed of as withdrawn with the liberty as prayed for.

**[2] I.A. NOS. 252829 & 252832 OF 2025:**

1. Learned counsel for the applicant(s) seeks permission

to withdraw these applications.

2. Permission is granted.

3. These applications are, therefore, disposed of as withdrawn.

**[3] I.A. NO. 276882 OF 2025:**

1. This matter pertains to the expansion of Naval Headquarters, Ministry of Defence, Nausena Bhawan, Delhi. Since the area in question comes within the Morphological Ridge area of Delhi, the applicant has approached this Court to seek permission for construction of infrastructure facilities on the Defence land at Nausena Bhawan.

2. The issue has been examined by the CEC and the CEC has submitted its Report No. 52 of 2025. The recommendations of the CEC are as follows:

a) The Applicant (Ministry of Defence) shall deposit 5% of the project cost with the Ridge Management Board Fund shall be utilized by the Delhi Forest Department under the supervision and direction of the Ridge Management Board for plantation, conservation, and development of the Delhi Ridge.

b) All the conditions imposed by various statutory authorities, particularly those stipulated by the MoEFCC, while granting the Environmental Clearance, including any subsequent modifications, shall be strictly complied with.

c) The perimeter of the proposed site is approximately 725 meters. The Applicant shall

undertake the plantation of at least 500 saplings of indigenous species in and around the premises of the proposed project and ensure their proper upkeep to facilitate their survival and growth into mature trees.

d) The Applicant shall undertake a comprehensive analysis and implement remedial measures for waste management, rainwater harvesting, and energy conservation for the proposed infrastructure.

e) Any other condition that this Hon'ble Court may deem appropriate."

3. In that view of the matter, we are inclined to allow this application and grant permission for expansion, subject to strict compliance of the recommendations of the CEC.

4. The application stands allowed in the above terms.

[4] IA No. 20650 of 2023 I.A. No. 75033 of 2023 AND I.A. No. 199355 of 2024 and Transferred Case (Criminal) No. 2/2025:

Transferred Case (Criminal) No. 2/2025 stands disposed of in terms of the signed reportable judgment, which is placed on the file.

REST OF THE MATTERS:

List tomorrow, i.e. 12.11.2025.

(POOJA SHARMA)  
AR-CUM-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR